

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12609/2016

(Arising out of impugned final judgment and order dated 10-03-2016 in WC No. 59990/2010 passed by the High Court Of Judicature At Allahabad)

DEVI CHARAN AGARWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

Respondent(s)

Date : 16-12-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Seshatalpa Sai Bandaru, AOR
Mr. Pankaj Kumar Singh, Adv.
Ms. Bimla Sharma, Adv.

For Respondent(s) Mr. Nitin P., Adv.
Ms. Chitrangda R., Adv.
Mr. Anuvrat Sharma, AOR

Mr. B. P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Mr. Rumman H. K. Suri, Adv.
Mr. Kumar Dushyant Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by learned counsel for the petitioner seeking adjournment due to personal difficulty.

List after three weeks.

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER